(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) The current Financial results of Air India for the quarter ending 30.06.2012 have not been finalised.

- (b) and (c) Yes, Sir. The Financial Restructuring Plan (FRP) and Turn Around Plan (TAP) of Air India has been approved by the Government on 12.04.2012. The financial support to be provided to Air India is as under:
- (i) Induction of upfront equity of Rs,6,750 Crore, including Rs. 1,200 Crore, provided in the budget of 2011-12 and already released, in the Financial Year 2011-12.
- (ii) Equity for Cash deficit support of Rs.4,552 crore from FY 2012-13 to FY 2017-18.
- (iii) Equity for already guarantee aircraft loan of Rs. 18,929 Crore till FY 2021.
- (iv) GOI Guarantee for repayment of Principal amount and payment of interest on the Non-Convertible Debentures (NCDs) of Rs.7400 crore proposed to be issued by Air India Limited to the financial institutions, Banks, LIC, EPFO etc.

Import of aviation turbine fuel by airline companies

- 483. SHRI RAJIV PRATAP RUDY: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether several airline companies have moved for import of Aviation Turbine Fuel (ATF);
- (b) if so, the details thereof, and details of the period of commencement of imports;
 - (c) whether any issues have been reported regarding the same; and
 - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (d) Directorate General of Foreign Trade (DGFT) has allowed import of ATF by or on behalf of airlines as actual users and on actual use basis. Such Indian Carriers who are interested to avail the opportunity to import ATF directly without going through STE route may apply to the DGFT in the prescribed format (ANF 2B) available in the website of DGFT.

Following domestic airlines have been granted permission to directly import ATF as actual user on actual use basis:

Sl. No	o. Name of the firm	Qty. allowed (in KL)	CIF value	Permission issued on
1	Kingfisher Airlines Ltd., Bangalore	5,00,000	Rs. 2233 Cr. (US\$446.59 million)	11.4.2012
2	Spicejet Ltd., Chennai	50,000	Rs. 235 Cr. (US\$47 million)	11.4.2012
3	InterGlobe Aviation Ltd., Delhi	7,15,000	Rs. 3200 Cr. Cr. (US\$620 million)	18.4.2012
4	Go Airlines Ltd., Delhi	2,00,000	Rs. 1200 Cr. (US\$226.42 million)	3.5.2012
5	Air India Ltd., I	1,00,000 MTs	Rs. 503.93 Cr. (US\$90.80 Million)	6.8.2012

The validity of an import authorization is 18 months and the importer can import either partly or full quantity, at any time, before the expiry of the import authorization.

Maintenance of aircrafts in India

- 484. SHRI AVINASH RAI KHANNA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the steps Government is contemplating to improve the maintenance, repair and overhauling of the aircrafts in India;
- (b) the number of aircrafts being repaired per year and the present capacity to repair, maintain and overhaul the aircrafts;
 - (c) whether Government is planning to increase the capacity; and
 - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) The Ministry of Civil Aviation has identified action required for promoting indigenous Maintenance, Repair and Overhauling (MRO) industry. These relate to Policy, Regulatory and infrastructure based issues. The Ministry has formed three working groups to address these issues.